

**CBI No. 118/2019
CBI VS. V. K. JOLLY & ORS.**

28.07.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble Delhi High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly in person.

A-2 D. K. Malhotra along with Sh. I. D. Vaid and Sh. Dhruv Sehrawat Advocates.

A-3 Bhupinder Singh along with Sh. V. K. Kalra Advocate.

Matter was at the stage of final arguments.

Today the matter is fixed for further arguments on behalf of the Prosecution. Due to connectivity issues, Ld. PP for CBI is not audible despite waiting till 11.15 a.m.

Orally submissions have been made by A-1 V. K. Jolly and he has filed his written submissions and his consent regarding the final disposal of the case through their written submissions and virtual arguments.

Ld. Counsels for A-2 and A-3 submit that they will submit their written arguments after the filing of written arguments by Ld. PP for CBI as they have to rebut the charges and the case has to be proved by the prosecution firstly.

Put up for further arguments on behalf of prosecution on **30.07.2020** at 10.30 a.m. Ld. PP for the CBI is directed to file written submissions on the next date of hearing.

Ld. Counsel for A-2 and A-3 as well as Ld. PP for the CBI are directed to file the written submissions and to give the consent of their clients that they are agreeable for final disposal of the case through their written submissions and virtual arguments.

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/28.07.2020